

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,

(5)

BOMBAY BENCH, CAMP AT NAGPUR.

Original Application No. 568/93.

Shri P.B.Chavan.

.... Applicant.

V/s.

Union of India & Ors.

.... Respondents

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,
Hon'ble Shri M.Y.Priolkar, Member(A).

Appearances:-

Applicant by Shri M.M.Sudame.
Respondents by Shri R.Darda.

Oral Judgment:-

¶Per Shri M.S.Deshpande, Vice-Chairman Dt. 26.7.1993

Heard counsel for the parties. The punishment of removal was imposed after due inquiry on the applicant 14 Kg on his admitting the charge of theft of Copper Wire.

Shri Sudame states that the punishment of removal was disproportionate to the charge. It is difficult to agree with this submission. The extent of punishment was within the discretion of the Disciplinary Authority and we cannot find fault with the exercise of that discretion in the given circumstances.

2. The O.A. is dismissed. There will be no order as to costs.


(M.Y.PRIOLKAR)
MEMBER(A)


(M.S.DESHPANDE)
VICE-CHAIRMAN

B.